GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:204 ANSWERED ON:22.02.2013 FOOD SAFETY AND STANDARDS REGULATION Alagiri Shri S. ;Khaire Shri Chandrakant Bhaurao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

HEALTH AND FAMILY WELFARE

(a) whether number of cases of adulteration in food products including milk/milk products are increasing constantly;

(b) if so, the number of cases booked/convicted under Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011 during each of the last three years, State/UT-wise; and

(c) the steps taken by the Government to curb the adulteration in food products and implementation of above regulation properly?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) As per information made available by the States/UTs., details relating to the number of cases registered / challaned for adulteration in food products, during the last three years are at Annexure .

(c) To curb the menace of food adulteration, regular surveillance, monitoring & sampling of food products are undertaken by State/UT Governments under Food Safety and Standards Act, 2006 and Rules & Regulations made thereunder. Food Safety and Standards Authority of India (FSSAI) issues advisories from time to time to State/UT Governments to check the adulteration in food products, draw samples and file prosecution, where necessary FSSAI also conducts awareness workshop/ Training programme on Food Safety, involving Non-Government Organisations (NGOs), Public Health Department of State Government who have experience and presence in the field. A national Food Safety Helpline (1800 11 21 00) has also been started for having direct interface/communication linkages with the stakeholders in the food chain including the regulators, other government agencies, manufacturing associations, municipal bodies, NGOs, consumers, etc.